

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1473
ANSWERED ON TUESDAY, THE 20TH DECEMBER, 2022**

CSR SPENDING

QUESTION

1473. SHRI SANJEEV ARORA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:
whether Government is planning to differentiate between deliberate non-compliance versus genuine lapse
on CSR spending?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS
AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT
CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS**

[RAO INDERJIT SINGH]

No such proposal is under consideration. The Government monitors the compliance of Corporate Social Responsibility (CSR) provisions through the disclosures made by the companies in MCA21 registry. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Companies Act, 2013 after due examination of records and following due process of law.
